

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/82-ALC4/2010 MEETING DATE : 01.06.2010

The Meeting No.9/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 01.06.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT

At the outset, minutes of Norms Committee Meeting No. 6/82 dated 11.05.2010 and 7/82 dated 18.05.2010 were ratified by the Committee.

Case No.B-99	M/S H.J. Arochem Pvt. Ltd.			
Norms Committee Meeting No.9/11	F.No.01/82/050/00482/AM10			
Meeting Date:01.06.2010	RA F.No.08/24/040/00056/AM10			
Adv.Lic.No.0810081372 dated 10.07.2009				
Committee considered the case as per agenda and in light of written Production and Consumption data certified by Central Excise Authority dated 29.04.10 and in consultation with representative of Technical authority present in the meeting decided to revise norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-				
Export Product	Qty. of Export	Sl. No.	Items of Import	Qty. of Import
Diphenyl Oxide	1 Kg.	1.	Phenol	0.4495 Kg.
		2	Monochloro Benzene	0.9888 Kg.
		3	Caustic Soda Flakes	0.4245 Kg.
		4	Cuperos Oxide	0.0049 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-100	M/S ZCL Chemicals Ltd.
Norms Committee Meeting No.9/11	F.No.01/83/050/00634/AM06
Meeting Date:01.06.2010	RA F.No.03/95/040/01013/AM06

Adv.Lic.No.0310365160 dated 31.01.2006	
Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as "2-[2-(3-Chlorophenyl)-2-Propenyl]-2-Ethylin-1,3-Dione (CPED)" without any other change in the decision taken in 39/83 meeting held on 10.01.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-101	M/S Shasun Chemicals & Drugs Ltd.
Norms Committee Meeting No.9/11	F.No.01/82/162/00946/AM09
Meeting Date:01.06.2010	
Committee considered the case as per agenda and in light of data of import and export furnished by DGCIS, Kolkata decided to recommend enhancement in the value cap from Rs.400/- to Rs.485/- to DEPB Committee.	

Case No. A-16	M/S Biostadt India Ltd.
Norms Committee Meeting No. 9/11	File No. 01/82/162/01034/AM10
Meeting Date 01.06.2010	RAF No. 03/94/040/00259/AM09
Adv. Lic. No. 0310473370 dated 05.06.2008	
Committee considered case as per agenda and decided to examine the case on file with reference to NOC to be received from Ministry of Environment and Forests.	

Case No. C-10	M/S Bliss GVS Pharma Ltd.
Norms Committee Meeting No. 9/11	File No. 01/82/162/01192/AM10
Meeting Date 01.06.2010	
Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.	

1	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:29.06.2010
	Decision :Committee considered case as per agenda and observed that the case is old one i.e. the Advance licence was issued on 21.09.2007. It was also observed that the firm has shown ITC(HS) Code No. of the export product as 38249025 which pertains to NC-4, while NC-4 has transferred the case to NC-III considering the technical authority as Department of Pharmaceuticals. After detailed deliberations, Committee decided to call for the representative of the firm for personal hearing on 29.06.2010. Accordingly, case was deferred for 29.06.2010.			

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Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved																									
HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008																										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/308/2009-PI-(Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																												
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="6">Esomeprazole Magnesium (Trihydrate)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>3,5 Lutidine</td><td>1.89 kg</td></tr><tr><td>2.</td><td>Methylene Chloride</td><td>2.79 kg</td></tr><tr><td>3.</td><td>Methanol</td><td>3.44 kg</td></tr><tr><td>4.</td><td>Acetone</td><td>0.65 kg</td></tr><tr><td>5.</td><td>Toluene</td><td>7.52 kg</td></tr><tr><td>6.</td><td>D(-) Tartaric Acid</td><td>0.50 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Esomeprazole Magnesium (Trihydrate)	1 Kg.	1.	3,5 Lutidine	1.89 kg	2.	Methylene Chloride	2.79 kg	3.	Methanol	3.44 kg	4.	Acetone	0.65 kg	5.	Toluene	7.52 kg	6.	D(-) Tartaric Acid	0.50 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Esomeprazole Magnesium (Trihydrate)	1 Kg.	1.	3,5 Lutidine	1.89 kg																								
		2.	Methylene Chloride	2.79 kg																								
		3.	Methanol	3.44 kg																								
		4.	Acetone	0.65 kg																								
		5.	Toluene	7.52 kg																								
		6.	D(-) Tartaric Acid	0.50 kg																								
RA concerned may take further necessary action as per above decision of NC.																												

3	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:27.07.2010
Decision :Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.				

4	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of DC(MSME).				

5	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:29.06.2010
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details, but the reply received from the firm is not complete. It was, therefore, decided to call the firm for personal hearing alongwith all the technical details called for on 29.06.2010. Accordingly, case was deferred for 29.06.2010.				

6	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:29.06.2010
	Decision :Committee considered case as per agenda and decided to refer the file to Department of Pharmaceuticals for their examination and comments. Accordingly, case was deferred for 29.06.2010.			

7	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

8	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and decided to call for the copy of Drug Manufacturing Licence containing list of approved item from the firm. Accordingly, case was deferred for 27.07.2010.			

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Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/328/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Cyclohexyl Ester Route)	1 Kg.	1.	Cyclohexyl Ester	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Methanol	0.29 kg
		4.	Toluene	0.35 kg
		5.	Triethylamine	0.595 kg
		6.	Iso Propyl Alcohol	2.51 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

11	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Bio-technology.			

12	Case No.:34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Rejected
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	
	Decision :Committee considered case as per agenda and observed that the items of import and export are same and therefore, norms can not be fixed. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:19/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00709/AM10/	RLA File :09/24/040/00133/AM10/	Lic.No/Date:0910038696 24.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/366/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valsartan Crystallised	1 Kg.	1.	N-(1-Oxopentyl)-N-((2'-(1H-Tetrazol-5-yl)(1,1-Biphenyl)-4-YL)Methyl)-L-Valine (Valsartan)	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2010	Status:Case
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		01.06.2010	Deferred
HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	Lic.No/Date:0910038698 24.07.2009	Defer Date:27.07.2010
Decision :Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/324/2009-PI(Norms) dated 18.05.2010, decided to call for the following information from the firm:- 1. Molecular weight of each input and output product at each step. 2. Percentage yield on molar basis for each step. 3. Material balance for entire process for a batch. Accordingly, case was deferred for 27.07.2010.			

16	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved																					
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2008-Ch.III dated 30.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-Phenyl N-Chloroacetyl-2,6-Dichloroaniline</td><td rowspan="5">1 Kg.</td><td>1.</td><td>2,6-Dichloro Phenol</td><td>0.848 kg</td></tr> <tr> <td>2.</td><td>Aniline</td><td>0.478 kg</td></tr> <tr> <td>3.</td><td>Sodium Methoxide</td><td>0.155 kg</td></tr> <tr> <td>4.</td><td>Potassium Carbonate</td><td>0.390 kg</td></tr> <tr> <td>5.</td><td>Per Chloro Ethylene</td><td>0.422 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Phenyl N-Chloroacetyl-2,6-Dichloroaniline	1 Kg.	1.	2,6-Dichloro Phenol	0.848 kg	2.	Aniline	0.478 kg	3.	Sodium Methoxide	0.155 kg	4.	Potassium Carbonate	0.390 kg	5.	Per Chloro Ethylene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
N-Phenyl N-Chloroacetyl-2,6-Dichloroaniline	1 Kg.	1.	2,6-Dichloro Phenol	0.848 kg																					
		2.	Aniline	0.478 kg																					
		3.	Sodium Methoxide	0.155 kg																					
		4.	Potassium Carbonate	0.390 kg																					
		5.	Per Chloro Ethylene	0.422 kg																					

17	Case No.:20/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00710/AM10/	RLA File :09/24/040/00194/AM10/	Lic.No/Date:0910039023	Defer

18.08.2009

Date:01.06.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/366/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	S-6 (Epoxide) Ethyl (3R,4S,5S)-4,5-Epoxy-3-(1-Ethyl-Propoxy)-Cyclohex-1-Ene-1-Carboxylate	1.25 kg
		2.	Methane Sulphonyl Chloride	0.60 kg
		3.	Diallylamine	0.69 kg
		4.	N-Heptane	5.16 kg
		5.	Trifluoro Acetic Acid	1.61 kg
		6.	1,3-Dimethyl Barbituric Acid	0.64 kg
		7.	Methanol	0.26 kg
		8.	Acetone	3.41 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:112/9/82-ALC4/2010

Party Name:MANGALAM DRUGS & ORGANICS LIMITED

Meet No/Date:9/82-ALC4/2010
01.06.2010Status:Case
Approved

HQ File :01/82/050/00327/AM11/

RLA File :03/95/040/00311/AM10/

Lic.No/Date:0310533998
18.08.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg
		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2007-Ch.III dated 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sandal Fleur 4-(2,2,3-Trimethyl cyclopent-3-en-1-yl)-2-Ethyl-but-2-en-1-ol)	1 Kg.	1.	Alpha Campholenic Aldehyde	1.250 kg
		2.	n-Butraldehyde	0.558 kg
		3.	Sodium Borohydride	0.075 kg
		4.	Methanol	1.00 kg
		5.	Sodium Methoxide	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

20	Case No.:60/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00094/AM11/	RLA File :09/24/040/00198/AM10/	Lic.No/Date:0910039255 08.09.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:82/5/82-ALC4/2010	Party Name:BILCARE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00116/AM11/	RLA File :31/24/040/00106/AM10/	Lic.No/Date:3110039936 16.09.2009	Defer Date:27.07.2010
	Decision :Committee decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 27.07.2010.			

22	Case No.:101/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00135/AM11/	RLA File :22/24/040/00033/AM10/	Lic.No/Date:2210009355 14.10.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

23	Case No.:71/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
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HQ File :01/82/050/00105/AM11/	RLA File :09/24/040/00295/AM10/	Lic.No/Date:0910039749 28.10.2009	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

24	Case No.:35/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01098/AM10/	RLA File :03/94/040/00129/AM10/	Lic.No/Date:0310543281 29.10.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

25	Case No.:101/9/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00316/AM11/	RLA File :03/94/040/00619/AM10/	Lic.No/Date:0310543241 29.10.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:108/5/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00142/AM11/	RLA File :13/24/040/00019/AM10/	Lic.No/Date:1310030397 04.11.2009		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin for Injection BP 250 mg 100% Potency	1 No.	1.	Ampicillin for Injection	262.50 mg
		2.	Vials	As per packing policy
		3.	Rubber Plugs	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and in light of letter dated 11.02.2009 issued by Department of C&PC, decided to call for the following information from the firm:-			
	1. Production of export item for the last two years upto December, 2009 and corresponding consumption of each input duly certified by C.A.			

2. Details of manufacturing process with chemical equations, molecular formulas.
3. Technical literature indicating the percentage yield claimed.
4. Complete set of advance licence application.

Accordingly, case was deferred for 27.07.2010.

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Case No.:18/36/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00743/AM10/	RLA File :03/95/040/00441/AM10/	Lic.No/Date:0310546039 17.11.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and taking cue from SION A-1931 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Epiderm Cream 15 gm Tube	1 No.	1.	Betamethasone Base	8.29 mg
		2.	Gentamycin Sulphate	15.30 mg
		3.	Tolnaftate	153.0 mg
		4.	Iodochlorhydroxy Quinoline	153.0 mg
		5.	Propylene Glycol	750.0 mg
Epiderm Cream 30 gm Tube	1 No.	1.	Betamethasone Base	16.58 mg
		2.	Gentamycin Sulphate	30.60 mg
		3.	Tolnaftate	306.0 mg
		4.	Iodochlorhydroxy Quinoline	306.0 mg
		5.	Propylene Glycol	1500.0 mg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:68/9/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred	
HQ File :01/82/050/00283/AM11/	RLA File :09/24/040/00291/AM10/	Lic.No/Date:0910039979 23.11.2009	Defer Date:27.07.2010	
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 1/09 meeting held on 01.04.200 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1(2,4-Difluoro phenyl)-2-(1H-	1 kg.	1.	1,3-difluoro benzene	0.914 kg/kg

	1,2,4-triazole-1-yl) ethanone (ethanone derivative)	2.	4-amino-1,2,4 triazole	0.667 kg/kg
		3.	Methylene chloride	1.60 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:29/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00063/AM11/	RLA File :03/94/040/00657/AM10/	Lic.No/Date:0310547230 24.11.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

31	Case No.:99/9/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00314/AM11/	RLA File :03/94/040/00802/AM09/	Lic.No/Date:0310548047 27.11.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 18.11.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items
	Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol
			2.	LDPE Granules
				Qty. allowed
				0.05 gram
				As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:80/9/82-ALC4/2010	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM11/	RLA File :09/24/040/00317/AM10/	Lic.No/Date:0910040192	Defer

		10.12.2009	Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:79/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM11/	RLA File :09/24/040/00350/AM10/	Lic.No/Date:0910040204 14.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:82/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM11/	RLA File :09/24/040/00353/AM10/	Lic.No/Date:0910040205 14.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:86/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00301/AM11/	RLA File :09/24/040/00361/AM10/	Lic.No/Date:0910040201 14.12.2009	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 02.07.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piperacillin Sodium Sterile and Tazobactam Sodium Sterile (8:1)	1 Kg.	1.	6-Amino Penicillanic Acid	0.4837 kg
		2.	4-Ethyl-2,3 Dioxo Piperazine	0.3323 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.0717 kg
		4.	D(-) Alpha Phenyl Glycine Base	0.3756 kg
		5.	Ethyl Acetoacetate	0.3765 kg
		6.	Isopropyl Alcohol	0.4015 kg
		7.	Methanol	0.3973 kg
		8.	Methylene Chloride	4.2620 kg
		9.	Pivaloyl Chloride	0.2878 kg
		10.	Potassium carbonate	0.1720 kg
		11.	Tazobactam acid	0.1130 kg
		12.	Triethylamine	0.4933 kg

		13.	Trimethyl Chlorosilane	0.3069 kg
		14.	Triphosgene	0.5730 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:94/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferreed
	HQ File :01/82/050/00309/AM11/	RLA File :09/24/040/00342/AM10/	Lic.No/Date:0910040200 14.12.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

38	Case No.:48/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00082/AM11/	RLA File :09/24/040/00377/AM10/	Lic.No/Date:0910040298 16.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:50/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00084/AM11/	RLA File :09/24/040/00375/AM10/	Lic.No/Date:0910040302 16.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:39/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
HQ File :01/82/050/00254/AM11/	RLA File :09/24/040/00387/AM10/	Lic.No/Date:0910040306 16.12.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	R-Propylene Carbonate	0.7938 kg
		3.	Methanol	2.95 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	2.025 kg
		5.	Tetrahydrofuran	4.28 kg

		6.	Lithium tert-Butoxide	0.536 kg
		7.	Methylene Dichloride	7.84 kg
		8.	Acetonitrile	2.94 kg
		9.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		10.	N-methyl-2-Pyrolidone	3.92 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:36/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00251/AM11/	RLA File :09/24/040/00386/AM10/	Lic.No/Date:0910040314 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg
		2.	Methylene Chloride	4.00 kg
		3.	2-Chloro Nicotinic Acid	1.1059 kg
		4.	Pyridine	0.566 kg
		5.	Methyl Tert. Butyl Ether	3.010 kg
		6.	Cyclopropylamine	1.20 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:50/9/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00265/AM11/	RLA File :09/24/040/00271/AM10/	Lic.No/Date:0910040317 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/288/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Camphorsulfonate (CPCSA Salt)	1 Kg.	1.	Toluene	1.35 kg
		2.	(-)-Camphor Sulfonic Acid	0.455 kg
		3.	Methylene Chloride	1.51 kg
		4.	Acetone	3.56 kg
		5.	Dimethyl formamide	0.87 kg

		6.	Methanol	2.525 kg
		7.	2-Thiophene Ethylamine	0.87 kg
		8.	Alpha Bromo-2-Chlorophenyl Methyl Ester	1.52 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:54/9/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00269/AM11/	RLA File :09/24/040/00383/AM10/	Lic.No/Date:0910040318 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg
		2.	Sodium Borohydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:34/48/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved									
	HQ File :01/82/050/01097/AM10/	RLA File :03/95/040/00617/AM10/	Lic.No/Date:0310551871 21.12.2009										
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Flurbiprofen SR Pellets 88.9%</td><td>1 Kg.</td><td>1.</td><td>Flurbiprofen</td><td>1.01 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Flurbiprofen SR Pellets 88.9%	1 Kg.	1.	Flurbiprofen
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Flurbiprofen SR Pellets 88.9%	1 Kg.	1.	Flurbiprofen	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

45	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:96/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00311/AM11/	RLA File :09/24/040/00391/AM10/	Lic.No/Date:0910040412 23.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:60/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00275/AM11/	RLA File :09/24/040/00394/AM10/	Lic.No/Date:0910040426 24.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:64/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00279/AM11/	RLA File :03/95/040/00361/AM10/	Lic.No/Date:0310552715 29.12.2009		
Decision : Committee considered case as per agenda and observed that ‘NOC’ for export of “HCFC-22/142B Mixture” has been received from Ministry of Environment and Forests vide their letter No.11/4/2010-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/96/2005/Ch.II dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 Kg.	1.	R-142B	0.600 kg
		2.	Fluorspar (Acid Grade)	0.663 kg
		3.	Chloroform	0.627 kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:84/9/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
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HQ File :01/82/050/00299/AM11/	RLA File :09/24/040/00318/AM10/	Lic.No/Date:0910040461 30.12.2009	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

50	Case No.:85/9/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00300/AM11/	RLA File :09/24/040/00381/AM10/	Lic.No/Date:0910040463 30.12.2009	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

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Case No.:32/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00247/AM11/	RLA File :09/24/040/00408/AM10/	Lic.No/Date:0910040499 01.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg
		2.	Methylene Chloride	4.00 kg
		3.	2-Chloro Nicotinic Acid	1.1059 kg
		4.	Pyridine	0.566 kg
		5.	Methyl Tert. Butyl Ether	3.010 kg
		6.	Cyclopropylamine	1.20 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:43/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00258/AM11/	RLA File :09/24/040/00405/AM10/	Lic.No/Date:0910040496 01.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

53	Case No.:46/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00261/AM11/	RLA File :09/24/040/00409/AM10/	Lic.No/Date:0910040498	

01.01.2010

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.

RA concerned may take further necessary action as per above decision of NC.

54	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:38/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00253/AM11/	RLA File :09/24/040/00414/AM10/	Lic.No/Date:0910040522 05.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:107/9/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00322/AM11/	RLA File :03/94/040/00847/AM10/	Lic.No/Date:0310553763 05.01.2010	Defer Date:27.07.2010
	Decision :Committee decided to forward a copy of application to Department of C&PC for examination and comments and defer the case for 27.07.2010.			

57	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010	Status:Case
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		01.06.2010	Deferred
HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129	Defer
		07.01.2010	Date:27.07.2010
Decision Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

58	Case No.:17/9/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00232/AM11/	RLA File :03/94/040/00875/AM10/	Lic.No/Date:0310554935 12.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

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Case No.:34/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00249/AM11/	RLA File :09/24/040/00420/AM10/	Lic.No/Date:0910040587 12.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	R-Propylene Carbonate	0.7938 kg
		3.	Methanol	2.95 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	2.025 kg
		5.	Tetrahydrofuran	4.28 kg
		6.	Lithium tert-Butoxide	0.536 kg
		7.	Methylene Dichloride	7.84 kg
		8.	Acetonitrile	2.94 kg
		9.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		10.	N-methyl-2-Pyrolidone	3.92 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:45/9/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00260/AM11/	RLA File :09/24/040/00418/AM10/	Lic.No/Date:0910040589 12.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (Diisobutylaluminium Hydrine) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:47/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00262/AM11/	RLA File :09/24/040/00421/AM10/	Lic.No/Date:0910040588 12.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:58/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM11/	RLA File :03/94/040/00873/AM10/	Lic.No/Date:0310554940 12.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

63	Case No.:77/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00292/AM11/	RLA File :09/24/040/00401/AM10/	Lic.No/Date:0910040590 12.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

64	Case No.:97/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
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HQ File :01/82/050/00312/AM11/	RLA File :09/24/040/00417/AM10/	Lic.No/Date:0910040596 12.01.2010	Defer Date:27.07.2010
Decision :Committee considered case as per agenda and decided to call the firm for personal hearing on 27.07.2010. Accordingly, case was deferred for 27.07.2010.			

65	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved									
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto-Toluidinazole (ZMMB)</td><td>1kg.</td><td>1.</td><td>Ortho Toluene Diamine</td><td>0.733 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto-Toluidinazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed									
Zinc Salt of 4-and-5Methyl Mercaptobenzimidazole/Zinc 2-Mercapto-Toluidinazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine	0.733 kg									
RA concerned may take further necessary action as per above decision of Norms Committee.													

66	Case No.:23/9/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00238/AM11/	RLA File :03/94/040/00826/AM10/	Lic.No/Date:0310555276 14.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

68	Case No.:75/5/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00109/AM11/	RLA File :08/24/040/00284/AM10/	Lic.No/Date:0810085802 18.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority			

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin 5 mg Tablet	1 No.	1.	SIMVASTATIN	5.1 mg
		2.	LACTOSE ANHYDROUS NF	82.42 mg
		3.	CITRIC ACID, ANHYDROUS	1.5 mg
		4.	MAGNESIUM STEARATE	1.00 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 10 mg Tablet	1 No.	1.	SIMVASTATIN	10.2 mg
		2.	LACTOSE ANHYDROUS NF	72.72 mg
		3.	CITRIC ACID, ANHYDROUS	1.40 mg
		4.	MAGNESIUM STEARATE	0.95 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy

Simvastatin 20 mg Tablet	1 No.			policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
		1.	SIMVASTATIN	20.4 mg
		2.	LACTOSE ANHYDROUS NF	145.44 mg
		3.	CITRIC ACID, ANHYDROUS	2.80 mg
		4.	MAGNESIUM STEARATE	1.90 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy

		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 40 mg Tablet	1 No.	1.	SIMVASTATIN	40.8 mg
		2.	LACTOSE ANHYDROUS NF	290.88 mg
		3.	CITRIC ACID, ANHYDROUS	5.60 mg
		4.	MAGNESIUM STEARATE	3.80 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
		7.	150 CC WHITE HDPE ROUND BOTLE	As per packing policy
		8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		9.	38 MM WHITE PP SCREW CAP	As per packing policy
		10.	38 MM CRC WHITE SAFE CAP	As per packing policy
		11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
		12.	45 MM WHITE PP SCREW CAP	As per packing policy
		13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		14.	53 MM WHITE PP SCREW CAP	As per packing policy
		15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
		16.	100 MM WHITE PP SCREW CAP	As per packing policy
Simvastatin 80 mg Tablet	1 No.	1.	SIMVASTATIN	81.6 mg
		2.	LACTOSE ANHYDROUS NF	581.76 mg
		3.	CITRIC ACID, ANHYDROUS	11.20 mg
		4.	MAGNESIUM STEARATE	7.60 mg
		5.	BOTTLES & CAPS (PACKING MATERAILS IN FINISHED FORM) 60 CC WHITE HDPE ROUND BOTTLE	As per packing policy

6.	33 MM WHITE PP CRC WITH PULP LINER	As per packing policy
7.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy
8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy
9.	38 MM WHITE PP SCREW CAP	As per packing policy
10.	38 MM CRC WHITE SAFE CAP	As per packing policy
11.	BOTTLE 300 CC WHITE HDPE	As per packing policy
12.	45 MM WHITE PP SCREW CAP	As per packing policy
13.	750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
14.	53 MM WHITE PP SCREW CAP	As per packing policy
15.	1750 CC WHITE HDPE ROUND BOTTLE	As per packing policy
16.	100 MM WHITE PP SCREW CAP	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:35/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
HQ File :01/82/050/00250/AM11/	RLA File :03/94/040/00883/AM10/	Lic.No/Date:0310555782 18.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol	1.43 lg
		2.	2-(1-Mercaptomethyl) Cyclopropyl)Acetic Acid	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:21/45/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00916/AM10/	RLA File :52/24/040/00030/AM10/	Lic.No/Date:5210029424 20.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008 dated 06.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino 4-Trifluoro Methyl 4-Chloro Diphenyl Ether	1 Kg.	1.	3-Nitro-4-Chloro Benzotrifluoride	1.232 kg
		2.	Para Chloro Phenol	0.803 kg
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:26/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM11/	RLA File :03/94/040/00896/AM10/	Lic.No/Date:0310556539 21.01.2010	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:25/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM11/	RLA File :03/94/040/00912/AM10/	Lic.No/Date:0310556696 22.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Chemicals.			

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Case No.:33/9/82-ALC4/2010	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00248/AM11/	RLA File :03/94/040/00905/AM10/	Lic.No/Date:0310556603 22.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 06/08 meeting held on 12.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection 1 gm Vial	1 Vial	1.	Ceftazidime Pentahydrae	1.32 gm/vial

RA concerned may take further necessary action as per above decision of NC.

74	Case No.:59/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00274/AM11/	RLA File :03/94/040/00890/AM10/	Lic.No/Date:0310556699 22.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00218/AM11/	RLA File :03/94/040/00946/AM10/	Lic.No/Date:0310557221 27.01.2010		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 22/82 meeting held on 26.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
GCS Dog (Powder)	1 Pack of 150 gram	1.	Glucosamine Hcl	0.08263 kg/pack
		2.	Sodium Chondrotin sulphate	0.02754 kg/pack
		3.	Manganese sulphate	0.00073 kg/pack
		4.	Ascorbic acid (calcium ascorbate)	0.00478 kg/pack
GCS Dog Powder	1 pack of 500 gram	1.	Glucosamine Hcl	0.2754 kg/pack
		2.	Sodium Chondrotin Sulphate	0.0918 kg/pack
		3.	Manganese Sulphate	0.00244 kg/pack
		4.	Ascorbic acid (calcium ascorbate	0.01592 kg/pack
GCS Dog Powder	1 Pack of 4.54 kgs	1.	Glucosamine Hcl	2.5006 kg/pack
		2.	Sodium Chondrotin Sulphate	0.8335 kg/pack
		3.	Manganese Sulphate	0.0222 kg/pack
		4.	Ascorbic acid (calcium ascorbate	0.144 6kg/pack
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:78/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00293/AM11/	RLA File :03/94/040/00947/AM10/	Lic.No/Date:0310557213 27.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 26.08.2008 and in consultation with technical			

authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Vetpro 60%/Amprolium 60% Powder	1 Kg.	1.	Amprolium Hcl	0.606 kg.

RA concerned may take further necessary action as per above decision of NC.

77	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

78	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

80	Case No.:24/9/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00239/AM11/	RLA File :03/94/040/00871/AM10/	Lic.No/Date:0310557308 28.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:105/9/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00320/AM11/	RLA File :03/94/040/00887/AM10/	Lic.No/Date:0310557306 28.01.2010	Defer Date:27.07.2010

Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.

82	Case No.:117/9/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM11/	RLA File :03/94/040/00910/AM10/	Lic.No/Date:0310557320 28.01.2010	Defer Date:27.07.2010.
	Decision : Committee considered case as per agenda and in light of letter dated 11.02.2009 issued by Department of C&PC, decided to call for the following information from the firm:- 1. Production of export item for the last two years upto December, 2009 and corresponding consumption of each input duly certified by C.A. 2. Details of manufacturing process with chemical equations, molecular formulas. 3. Technical literature indicating the percentage yield claimed. 4. Complete set of advance licence application. Accordingly, case was deferred for 27.07.2010.			

83	Case No.:4/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved									
	HQ File :01/82/050/00219/AM11/	RLA File :03/94/040/00851/AM10/	Lic.No/Date:0310557721 29.01.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>EDTA Ferric Sodium</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.730 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	EDTA Ferric Sodium	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed									
EDTA Ferric Sodium	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.730 kg									

84	Case No.:14/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00229/AM11/	RLA File :03/94/040/00924/AM10/	Lic.No/Date:0310557720 29.01.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

85	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
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HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

86	Case No.:49/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00083/AM11/	RLA File :09/24/040/00314/AM10/	Lic.No/Date:0910040762 01.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

87	Case No.:61/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00095/AM11/	RLA File :09/24/040/00399/AM10/	Lic.No/Date:0910040760 01.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:72/9/82-ALC4/2010	Party Name:AVON ORGANICS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00287/AM11/	RLA File :09/24/040/00438/AM10/	Lic.No/Date:0910040764 01.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/165/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N-Benzoyloxy Carbonyl-L-Valine	1.1824 kg
		3.	Dicyclohexyl Carbodimide	1.3871 kg
		4.	4-Dimethyl Amino Pyridine	0.028 kg
		5.	Dimethyl Formamide	3.515 kg
		6.	Methanol	3.156 kg
		7.	5% Palladium on Charcoal	0.100 kg
		8.	Acetone	3.090 kg
		9.	Activated Carbon	0.0242 kg
		10.	Sodium Borohydride	0.38 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:36/5/82-ALC4/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00070/AM11/	RLA File :03/95/040/00662/AM10/	Lic.No/Date:0310558079 02.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009-Ch.II dated 31.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sunox ZKF (2,2 Methylene Bis 4 Methyl Cyclohexyl Phenol)	1 Kg.	1.	Para Cresol	0.634 kg
		2.	Cyclohexonal	0.600 kg
Details of Catalyst K5 has not given by the firm and hence not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:40/9/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00255/AM11/	RLA File :03/94/040/00831/AM10/	Lic.No/Date:0310558191 02.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

91	Case No.:14/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM10/	RLA File :05/23/040/00153/AM10/	Lic.No/Date:0510257903 05.02.2010	Defer Date:29.06.2010
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing on 29.06.2010. Accordingly, case was deferred for 29.06.2010.			

92	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Bio-technology.			

93	Case No.:69/9/82-ALC4/2010	Party Name:AVON ORGANICS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00284/AM11/	RLA File :09/24/040/00452/AM10/	Lic.No/Date:0910040854 08.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/165/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N-Benzylloxy Carbonyl-L-Valine	1.1824 kg
		3.	Dicyclohexyl Carbodimide	1.3871 kg
		4.	4-Dimethyl Amino Pyridine	0.028 kg
		5.	Dimethyl Formamide	3.515 kg
		6.	Methanol	3.156 kg
		7.	5% Palladium on Charcoal	0.100 kg
		8.	Acetone	3.090 kg
		9.	Activated Carbon	0.0242 kg
		10.	Sodium Borohydride	0.38 kg

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:87/9/82-ALC4/2010	Party Name:SRIDHANADA LABORATORIES	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00302/AM11/	RLA File :09/24/040/00448/AM10/	Lic.No/Date:0910040859 08.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

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Case No.:58/5/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00092/AM11/	RLA File :07/21/040/01027/AM10/	Lic.No/Date:0710069898 09.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 04.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Midazolam Maleate	1 Kg.	1.	2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)1H-1,4-Benzodiazepine Dimaleate	2.52 kg
		2.	Triethyl Ortho Acetate	1.18 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:37/9/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM11/	RLA File :09/24/040/00468/AM10/	Lic.No/Date:0910040869 09.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

97	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their comments/NOC under intimation to the firm. Accordingly, case was deferred for 27.07.2010.			

98	Case No.:75/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00290/AM11/	RLA File :09/24/040/00302/AM10/	Lic.No/Date:0910040871 09.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:61/9/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved														
	HQ File :01/82/050/00276/AM11/	RLA File :03/94/040/00711/AM09/	Lic.No/Date:0310559471 10.02.2010															
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Artemether</td><td>1 Kg.</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Borohydride</td><td>0.188 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg.	1.	Artemisinin	1.50 kg			2.	Sodium Borohydride
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Artemether	1 Kg.	1.	Artemisinin	1.50 kg														
		2.	Sodium Borohydride	0.188 kg														

100	Case No.:83/9/82-ALC4/2010	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00298/AM11/	RLA File :09/24/040/00425/AM10/	Lic.No/Date:0910040885 10.02.2010	Defer Date:27.07.2010

Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.

101	Case No.:63/9/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00278/AM11/	RLA File :03/94/040/00936/AM10/	Lic.No/Date:0310559797 11.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

102	Case No.:113/9/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00328/AM11/	RLA File :03/94/040/00735/AM10/	Lic.No/Date:0310560233 15.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

103	Case No.:68/5/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM11/	RLA File :07/24/040/00438/AM10/	Lic.No/Date:0710070041 16.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

104	Case No.:48/9/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00263/AM11/	RLA File :09/24/040/00385/AM10/	Lic.No/Date:0910040985 17.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

105	Case No.:73/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00288/AM11/	RLA File :03/94/040/01012/AM10/	Lic.No/Date:0310560981 18.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:49/9/82-ALC4/2010	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00264/AM11/	RLA File :03/94/040/01011/AM10/	Lic.No/Date:0310561133	Defer

				19.02.2010	Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.					

107	Case No.:65/9/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00280/AM11/	RLA File :09/24/040/00434/AM10/	Lic.No/Date:0910041039 22.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

108	Case No.:95/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM11/	RLA File :09/24/040/00463/AM10/	Lic.No/Date:0910041043 22.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

109	Case No.:29/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00244/AM11/	RLA File :03/94/040/01008/AM10/	Lic.No/Date:0310561486 23.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

110	Case No.:62/9/82-ALC4/2010	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
	HQ File :01/82/050/00277/AM11/	RLA File :03/94/040/01009/AM10/	Lic.No/Date:0310561478 23.02.2010		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Piperazine Adipate BP/USP	1 Kg.	1.	Diethyl diamine Piperazine	0.380 kg
		2.	Adipic Acid	0.675 kg	
RA concerned may take further necessary action as per above decision of NC.					

111	Case No.:110/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00325/AM11/	RLA File :03/95/040/00731/AM10/	Lic.No/Date:0310561483	

23.02.2010

Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:108/9/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00323/AM11/	RLA File :03/94/040/00988/AM10/	Lic.No/Date:0310561840 24.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

114	Case No.:1/9/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00216/AM11/	RLA File :09/24/040/00477/AM10/	Lic.No/Date:0910041060	

25.02.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/45/2009-PI-III dated 11.06.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Chloroquine Sulfate	1 Kg.	1.	4,7 Dichloro Quinoline	0.77 kg
		2.	4-Amino-N-ethyl-(2 Hydroxy ethyl)-Pentylamine	1.06 kg
		3.	Sodium Hydroxide Micro pearls	0.75 kg

RA concerned may take further necessary action as per above decision of NC.

115	Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

116	Case No.:42/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00076/AM11/	RLA File :09/24/040/00502/AM10/	Lic.No/Date:0910041152 03.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:44/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00078/AM11/	RLA File :09/24/040/00494/AM10/	Lic.No/Date:0910041151 03.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

118	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:51/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
HQ File :01/82/050/00266/AM11/	RLA File :03/95/040/00797/AM10/	Lic.No/Date:0310562915 04.03.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:55/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00270/AM11/	RLA File :03/95/040/00795/AM10/	Lic.No/Date:0310562914 04.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP		1.	Chloroform	0.661 kg
		2.	Acetic Acid	0.16 kg
		3.	Piperzine Anhydrous	0.12 kg
		4.	Methylene Chloride	0.933 kg
		5.	Isopropyl Alcohol	0.51 kg
		6.	Dimethyl Formamide	0.75 kg
		7.	Tert. Butylamine	0.19 kg
		8.	Acetone	0.832 kg
		9.	1-Amino-4-Methyl Piperazine	0.16 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:70/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00285/AM11/	RLA File :03/94/040/01049/AM10/	Lic.No/Date:0310563301 08.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

122	Case No.:1/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/01194/AM10/	RLA File :09/24/040/00488/AM10/	Lic.No/Date:0910041233 09.03.2010	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and decided to call for % active content of API and the complete description of export product. Accordingly, case was deferred for 27.07.2010.			

123	Case No.:96/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00130/AM11/	RLA File :22/24/040/00055/AM10/	Lic.No/Date:2210009769 10.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:57/9/82-ALC4/2010	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM11/	RLA File :03/95/040/00799/AM10/	Lic.No/Date:0310563993 10.03.2010	Defer Date:27.07.2010
	Decision :Committee considered case as per agenda and observed that the firm had appeared for personal hearing and explained the case. They were requested to furnish technical details and specific DML for the instant licence, but the same has not been received. It was, therefore, decided to await reply from firm. Accordingly, case was deferred for 27.07.2010.			

125	Case No.:74/9/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:9/82-ALC4/2010 01.06.2010		Status:Case Approved	
	HQ File :01/82/050/00289/AM11/		RLA File :03/94/040/01056/AM10/		Lic.No/Date:0310563853 10.03.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2009-PI-(Norms) dated 11.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		

Fipronil 9.7% w/v 3x0.67 ml	1 ml	1.	Fipronil	97.97 mg
Fipronil 9.7% w/v 3x1.34 ml	1 ml	1.	Fipronil	97.97 mg
Fipronil Spray 0.25% w/v 100 ml	100 ml	1.	Fipronil	0.2525 gm
Fipronil Spray 0.25% w/v, 250 ml	250 ml	1.	Fipronil	0.63125 gm

RLA may calculate the quantity of different packs of Fipronil 9.7% w/v on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

126	Case No.:115/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00330/AM11/	RLA File :03/94/040/01061/AM10/	Lic.No/Date:0310563841 10.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/127/2009-PI-(Norms) dated 11.02.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Fipronil 9.7% w/v 3x0.67 ml	1 ml	1.	Fipronil
	Fipronil 9.7% w/v 3x1.34 ml	1 ml	1.	Fipronil
	Fipronil Spray 0.25% w/v 100 ml	100 ml	1.	Fipronil
	Fipronil Spray 0.25% w/v, 250 ml	250 ml	1.	Fipronil
	RA concerned may take further necessary action as per above decision of NC.			

127	Case No.:42/9/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00257/AM11/	RLA File :03/95/040/00790/AM10/	Lic.No/Date:0310564129 11.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

128	Case No.:44/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
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HQ File :01/82/050/00259/AM11/	RLA File :03/94/040/01070/AM10/	Lic.No/Date:0310564394 11.03.2010	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export Product	Export Qty.	Sl.No.	Import items Qty. allowed
Cipcox 2.5% liquid (solution)/Toltrazuril Oral Soln. 2.5% 1 liter pack	1 liter pack	1.	Toltrazuril 25.5 gm/1 liter pack
RA concerned may take further necessary action as per above decision of NC.			

129	Case No.:56/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00271/AM11/	RLA File :03/94/040/01069/AM10/	Lic.No/Date:0310564080 11.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

130

Case No.:109/5/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00143/AM11/	RLA File :05/23/040/00204/AM10/	Lic.No/Date:0510260377 12.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 400 (Di-Iso/N-butyl Phthalate)	1 Kg.	1.	Phthalic Anhydride	0.560 kg
		2.	Iso/Normal Butanol	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:113/5/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00147/AM11/	RLA File :05/23/040/00203/AM10/	Lic.No/Date:0510260360 12.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol –DGB *Diethylene Glycol Dibenzoate)	1 Kg.	1.	Di-ethylene Glycol	0.375 kg
		2.	Benzoic Acid	0.863 kg
		3.	HM-HDPE Granules	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

132

Case No.:8/9/82-ALC4/2010	Party Name:WOCKHARDT LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00223/AM11/	RLA File :03/95/040/00802/AM10/	Lic.No/Date:0310564579 12.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

133	Case No.:19/9/82-ALC4/2010		Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:9/82-ALC4/2010 01.06.2010		Status:Case Approved	
	HQ File :01/82/050/00234/AM11/		RLA File :03/94/040/01073/AM10/		Lic.No/Date:0310564840 15.03.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/09 meeting held on 25.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed			
	Budesonide	1 Kg.	1.	16 Alpha Hydroxy Prednisolone	1.093 kg			
RA concerned may take further necessary action as per above decision of NC.								

134	Case No.:31/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010	Status:Case
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		01.06.2010	Deferred
HQ File :01/82/050/00246/AM11/	RLA File :03/94/040/01077/AM10/	Lic.No/Date:0310564818 15.03.2010	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

135

Case No.:76/9/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00291/AM11/	RLA File :03/94/040/01067/AM10/	Lic.No/Date:0310564750 15.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2009-Ch.II dated 10.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Stearyl Lactylate	1 Kg.	1.	Lactic Acid	0.440 kg
		2.	Stearic Acid	0.700 kg
RA concerned may take further necessary action as per above decision of NC.				

136

Case No.:53/9/82-ALC4/2010	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00268/AM11/	RLA File :09/24/040/00451/AM10/	Lic.No/Date:0910041320 17.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/208/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 4-Amino-2-Methoxy-5-Thiocyanate Benzoate	1 Kg.	1.	Meta Amino Phenol	1.29 kg
		2.	Potassium Carbonate	1.448 kg
		3.	Acetone	0.22 kg
		4.	Dimethyl Sulphate	0.986 kg
		5.	Ammonium Thiocyanate	0.363 kg
		6.	Hydrogen Peroxide	0.464 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:27/5/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:9/82-ALC4/2010	Status:Case
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		01.06.2010	Deferred
HQ File :01/82/050/00061/AM11/	RLA File :03/95/040/00832/AM10/	Lic.No/Date:0310565202 18.03.2010	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

138

Case No.:11/9/82-ALC4/2010	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00226/AM11/	RLA File :03/94/040/00945/AM10/	Lic.No/Date:0310565353 18.03.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 21/82 meeting held on 19.08.2008 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Salicylic acid (Aspirin)	1 Kg.	1.	Salicylic Acid	0.820 kg
		2.	Acetic Anhydride	0.697 kg
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:5/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00220/AM11/	RLA File :03/94/040/01075/AM10/	Lic.No/Date:0310565589 19.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

140	Case No.:9/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00224/AM11/	RLA File :03/94/040/01087/AM10/	Lic.No/Date:0310565583 19.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

141	Case No.:18/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00233/AM11/	RLA File :03/94/040/01074/AM10/	Lic.No/Date:0310565586 19.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

142	Case No.:20/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00235/AM11/	RLA File :03/94/040/01100/AM10/	Lic.No/Date:0310565614 19.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

143	Case No.:71/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00286/AM11/	RLA File :03/94/040/01118/AM10/	Lic.No/Date:0310565867 22.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:2/9/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00217/AM11/	RLA File :03/94/040/00730/AM10/	Lic.No/Date:0310565995 23.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/70/2006-Ch.II dated 01.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Bil Oleamide	1 Kg.	1.	Oleic Acid	0.977 kg
		2.	Ethylene Diamine	0.105 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:6/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00221/AM11/	RLA File :03/94/040/01094/AM10/	Lic.No/Date:0310565985 23.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
EDTA Disodium	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.830 kg

RA concerned may take further necessary action as per above decision of NC.

146

Case No.:12/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00227/AM11/	RLA File :03/94/040/01097/AM10/	Lic.No/Date:0310565983 23.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Copper EDTA Copper content 13-14%	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.710 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00228/AM11/	RLA File :03/94/040/01092/AM10/	Lic.No/Date:0310565984 23.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Disodium Zinc EDTA (Zinc content 14-15%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
RA concerned may take further necessary action as per above decision of NC.				

148	Case No.:111/9/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00326/AM11/	RLA File :03/94/040/00897/AM10/	Lic.No/Date:0310565998 23.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/98/2007-Ch.II dated 20.11.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Ethylene Glycol Stearate	1 kg	1.	Mono Ethylene Glycol	0.118 kg
		2.	Stearic Acid	1.027 kg

RA concerned may take further necessary action as per above decision of NC.

149

Case No.:92/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00307/AM11/	RLA File :03/95/040/00857/AM10/	Lic.No/Date:0310566214 24.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg
		2.	Tartaric Acid	0.153 kg
		3.	Methanol	0.562 kg
		4.	Isopropyl Alcohol	0.278 kg
		5.	Ethylene Dichloride	0.490 kg
		6.	Caustic Soda Flakes	0.424 kg
		7.	Cyclohexane	0.0056 kg
		8.	Calcium Hydroxide	1.4239 kg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:93/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00308/AM11/	RLA File :03/95/040/00826/AM10/	Lic.No/Date:0310566202 24.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

151	Case No.:16/9/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00231/AM11/	RLA File :03/94/040/01109/AM10/	Lic.No/Date:0310566520 25.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/44/2010-Ch.II dated 12.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details			

below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Triphenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.361 kg

RA concerned may take further necessary action as per above decision of NC.

152	Case No.:88/9/82-ALC4/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00303/AM11/	RLA File :03/94/040/00776/AM10/	Lic.No/Date:0310566494 25.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

153	Case No.:90/9/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00305/AM11/	RLA File :03/94/040/01113/AM10/	Lic.No/Date:0310566481 25.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

154

Case No.:91/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
HQ File :01/82/050/00306/AM11/	RLA File :03/95/040/00860/AM10/	Lic.No/Date:0310566653 25.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP		1.	Chloroform	0.661 kg
		2.	Acetic Acid	0.16 kg
		3.	Piperzine Anhydrous	0.12 kg
		4.	Methylene Chloride	0.933 kg
		5.	Isopropyl Alcohol	0.51 kg
		6.	Dimethyl Formamide	0.75 kg
		7.	Tert. Butylamine	0.19 kg
		8.	Acetone	0.832 kg
		9.	1-Amino-4-Methyl Piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

155	Case No.:114/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM11/	RLA File :03/94/040/01128/AM10/	Lic.No/Date:0310566470 25.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

156	Case No.:10/9/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00225/AM11/	RLA File :03/95/040/00822/AM10/	Lic.No/Date:0310566726 26.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

157	Case No.:21/9/82-ALC4/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00236/AM11/	RLA File :03/94/040/00893/AM10/	Lic.No/Date:0310566924 26.03.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008-Ch.II dated 21.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items
	Dimethyl Bisphenol Cyclohexane	1 kg	1.	Ortho Cresol
			2.	Cyclohexanone
			3.	Methanol
			4.	3-Mercapto Propionic Acid
				Qty. allowed
				1.050 kg
				0.442 kg
				1.228 kg
				0.026 kg
	RA concerned may take further necessary action as per above decision of NC.			

158	Case No.:7/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00222/AM11/	RLA File :03/94/040/01093/AM10/	Lic.No/Date:0310567048 29.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

159	Case No.:15/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00230/AM11/	RLA File :03/94/040/01096/AM10/	Lic.No/Date:0310567042 29.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

160	Case No.:27/9/82-ALC4/2010	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00242/AM11/	RLA File :03/94/040/01031/AM10/	Lic.No/Date:0310567060 29.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

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Case No.:89/9/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00304/AM11/	RLA File :03/95/040/00866/AM10/	Lic.No/Date:0310567047 29.03.2010		
Decision : Committee considered case as per agenda and in light of written comments of Dept. of Pharmaceuticals conveyed vide U.O. No. 35011/133/2009 PI-III dated 8.6.2009 decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower :-				
Export product	Export quantity	S.No.	Import item	Quantity allowed (Kgs.)
Cefixime	1 Kg	1	7-Phenylacelamido-3-chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE).	1.555
		2.	Ammonia	0.395
		3.	Dimethyl Aniline	0.62
		4.	Formaldehyde	1.7419
		5.	Phosphorus Pentachloride	0.88
		6.	Soda Ash/Sodium Cabonate	0.2686
		7.	Triphenyl Phosphine EDTA Disodium	1.22
		8.	Etylenediamine Tetra Acetic Acid Disodium Salt (E.D.T.A Disodium)	0.020
		9.	Diethylthiophosphoryl-(Z)-2-(2-aminothiazol-4-Y1)-2-(Terbutoxycarbonyl)-Methoxyiminoacetate (DATMA)	0.923
		10.	Activated Carbon	0.100

11.	N-Methyl Morpholine	0.120
12.	Sodium Bicarbonate	0.6471
13.	Sodium Hydrosulphate	0.001
14.	Dimethyl Formamide	0.49
15.	Ethyl Acetate	5.98
16.	Methanol	3.69
17.	Methylene Chloride	16.57
18.	Methyl Isobutyl Ketone	0.42

RA concerned may take further necessary action as per above decision of NC.

162	Case No.:22/9/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00237/AM11/	RLA File :03/94/040/01136/AM10/	Lic.No/Date:0310567221 30.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

163	Case No.:131/9/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00346/AM11/	RLA File :03/94/040/01025/AM10/	Lic.No/Date:0310567684 31.03.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

164	Case No.:107/5/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00141/AM11/	RLA File :05/24/040/00516/AM10/	Lic.No/Date:0510261663 01.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

165	Case No.:106/5/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00140/AM11/	RLA File :05/23/040/00169/AM10/	Lic.No/Date:0510261709 05.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

166	Case No.:106/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
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HQ File :01/82/050/00321/AM11/	RLA File :03/94/040/01141/AM10/	Lic.No/Date:0310568171 06.04.2010	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:124/9/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00339/AM11/	RLA File :03/95/040/00838/AM10/	Lic.No/Date:0310568185 06.04.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/09 meeting held on 24.06.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Diprosone Lotion 30 ml bottle	30 ml Bottle	1.	Betamethasone Base	17.257 mg/30 ml Bottle
		2.	Purell PE 1810E	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:125/9/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
HQ File :01/82/050/00340/AM11/	RLA File :03/95/040/00839/AM10/		Lic.No/Date:0310568201 06.04.2010	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 48/82 meeting held on 23.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v))	1 No.	1.	Betamethasone Base BP	16.816 mg/30 ml bottle
		2.	Purell PE 1810E	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

169	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

170	Case No.:98/9/82-ALC4/2010	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00313/AM11/	RLA File :34/24/040/00238/AM10/	Lic.No/Date:3410026789 08.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

171	Case No.:103/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved																														
	HQ File :01/82/050/00318/AM11/	RLA File :05/23/040/00224/AM10/	Lic.No/Date:0510262345 13.04.2010																															
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 19/82 meeting held on 05.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="8">(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)</td><td rowspan="8">1kg.</td><td>1.</td><td>Ethyl (R)-4-cyano-3-Hydroxy Butanoate</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>N-Butyl Lithium (15% in Hexane)</td><td>1.90 kg</td></tr> <tr> <td>3.</td><td>Tertiary Butyl Acetate</td><td>2.11 kg</td></tr> <tr> <td>4.</td><td>Tetra Hydro Furan</td><td>5.63 kg</td></tr> <tr> <td>5.</td><td>2,2-Dimethoxy propane</td><td>2.79 kg</td></tr> <tr> <td>6.</td><td>Ketoreductase YDH/KRED</td><td>0.013 kg</td></tr> <tr> <td>7.</td><td>Glucose Dehydrogenase Enzyme GDH</td><td>0.0045 kg</td></tr> <tr> <td>8.</td><td>B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)</td><td>0.90 gm</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg	2.	N-Butyl Lithium (15% in Hexane)	1.90 kg	3.	Tertiary Butyl Acetate	2.11 kg	4.	Tetra Hydro Furan	5.63 kg	5.	2,2-Dimethoxy propane	2.79 kg	6.	Ketoreductase YDH/KRED	0.013 kg	7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg	8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product																														
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg																														
		2.	N-Butyl Lithium (15% in Hexane)	1.90 kg																														
		3.	Tertiary Butyl Acetate	2.11 kg																														
		4.	Tetra Hydro Furan	5.63 kg																														
		5.	2,2-Dimethoxy propane	2.79 kg																														
		6.	Ketoreductase YDH/KRED	0.013 kg																														
		7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg																														
		8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm																														

172	Case No.:116/9/82-ALC4/2010	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00331/AM11/	RLA File :03/94/040/01146/AM10/	Lic.No/Date:0310569551 15.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

173	Case No.:118/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00333/AM11/	RLA File :03/94/040/00002/AM11/	Lic.No/Date:0310569755 16.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:100/9/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00315/AM11/	RLA File :05/23/040/00003/AM11/	Lic.No/Date:0510262585 19.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 18.02.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Di-iso Butyl Phthalate (DIBP)	1 kg	1.	Phthalic Anhydride	0.560 kg
		2.	Isobutanol	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:109/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00324/AM11/	RLA File :03/94/040/00055/AM11/	Lic.No/Date:0310570068 19.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed
Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

176	Case No.:104/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00319/AM11/	RLA File :03/94/040/00073/AM11/	Lic.No/Date:0310570345	Defer

		20.04.2010	Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

177	Case No.:1/5/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00035/AM11/	RLA File :09/24/040/00529/AM10/	Lic.No/Date:0910041750 21.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

178	Case No.:3/5/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00037/AM11/	RLA File :03/94/040/01130/AM10/	Lic.No/Date:0310570607 21.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

179	Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

180	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

181	Case No.:7/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00041/AM11/	RLA File :09/24/040/00013/AM11/	Lic.No/Date:0910041764 22.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

182	Case No.:8/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred

HQ File :01/82/050/00042/AM11/	RLA File :09/24/040/00016/AM11/	Lic.No/Date:0910041765 22.04.2010	Defer Date:27.06.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

183	Case No.:121/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00336/AM11/	RLA File :03/94/040/00082/AM11/	Lic.No/Date:0310570681 22.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

184	Case No.:12/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00046/AM11/	RLA File :09/24/040/00563/AM10/	Lic.No/Date:0910041793 23.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

185	Case No.:13/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM11/	RLA File :09/24/040/00003/AM11/	Lic.No/Date:0910041794 23.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:126/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00341/AM11/	RLA File :03/94/040/00062/AM11/	Lic.No/Date:0310571016 23.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)2009/Chem Vol-3/113 dated 18.02.2010, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Unicare Moisturizing Lotion (Product Code No.445000 and 445400)	1 Kg.	1.	Aloe Barnadensis (Aloe Powder TD13 Spray Dried)	0.00051 kg
		2.	Allantoin	0.0051 kg
		3.	Stearic Acid (Emersol 132)	0.0255 kg
		4.	Stearyl Alcohol (Lanette 18)	0.0061 kg
		5.	Lecithin (Yelkin DS)	0.00255 kg
		6.	Fragrance M744	0.00102 kg

RA concerned may take further necessary action as per above decision of NC.

187	Case No.:102/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM11/	RLA File :05/23/040/00011/AM11/	Lic.No/Date:0510263007 26.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

188	Case No.:127/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00342/AM11/	RLA File :03/94/040/00039/AM11/	Lic.No/Date:0310571312 26.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to call for a copy of DML containing list of approved items from firm and defer case for 27.07.2010.			

189	Case No.:128/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00343/AM11/	RLA File :03/94/040/00051/AM11/	Lic.No/Date:0310571318 26.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to call for a copy of DML containing list of approved items from firm and defer case for 27.07.2010.			

190	Case No.:129/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00344/AM11/	RLA File :03/94/040/00049/AM11/	Lic.No/Date:0310571317 26.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to call for a copy of DML containing list of approved items from firm and defer case for 27.07.2010.			

191	Case No.:130/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00345/AM11/	RLA File :03/94/040/00038/AM11/	Lic.No/Date:0310571323 26.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to call for a copy of DML containing list of approved items from firm and defer case for 27.07.2010.			

192	Case No.:123/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred

HQ File :01/82/050/00338/AM11/	RLA File :03/94/040/00094/AM11/	Lic.No/Date:0310571485 27.04.2010	Defer Date:27.07.2010
Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:119/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00334/AM11/	RLA File :03/94/040/00096/AM11/	Lic.No/Date:0310571844 28.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed
Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl	1.089 kg
RA concerned may take further necessary action as per above decision of NC.				

194	Case No.:120/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00335/AM11/	RLA File :03/94/040/00103/AM11/	Lic.No/Date:0310572042 29.04.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

195	Case No.:122/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00337/AM11/	RLA File :03/94/040/00110/AM11/	Lic.No/Date:0310572497 03.05.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

196	Case No.:28/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved
	HQ File :01/82/050/00243/AM11/	RLA File :09/24/040/00560/AM10/	Lic.No/Date:0910042035 14.05.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

197	Case No.:30/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00245/AM11/	RLA File :09/24/040/00007/AM11/	Lic.No/Date:0910042036 14.05.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

198	Case No.:132/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved									
	HQ File :01/82/050/00347/AM11/	RLA File :09/24/040/00048/AM11/	Lic.No/Date:0910042037 18.05.2010										
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>2,3 Dichloro Benzoyl Cyanide</td><td>1 Kg.</td><td>1.</td><td>2,3 Dichloro Benzoyl Chloride</td><td>1.50 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg									

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Case No.:133/9/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00348/AM11/	RLA File :09/24/040/00059/AM11/	Lic.No/Date:0910042050 18.05.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments of Department of Pharmaceuticals dated 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam	1 Kg.	1.	S(+)-2-Amino Butyramide Hcl	0.95 kg
		2.	Methylene Chloride	7.66 kg
		3.	Acetone	1.83 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:134/9/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Approved	
HQ File :01/82/050/00349/AM11/	RLA File :52/24/040/00003/AM11/	Lic.No/Date:5210030694 18.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008 dated 06.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino 4-Trifluoro Methyl 4-Chloro Diphenyl Ether	1 Kg.	1.	3-Nitro-4-Chloro Benzotrifluoride	1.232 kg
		2.	Para Chloro Phenol	0.803 kg
RA concerned may take further necessary action as per above decision of NC.				

201	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of C&PC.			

202	Case No.:136/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00351/AM11/	RLA File :09/24/040/00052/AM11/	Lic.No/Date:0910042076 19.05.2010	Defer Date:27.07.2010
	Decision : Committee decided to call for a copy of DML containing list of approved items from firm and defer case for 27.07.2010.			

203	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:27.07.2010
	Decision : Committee decided to defer case for 27.07.2010 for comments of Department of Pharmaceuticals.			

204	Case No.:138/9/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:9/82-ALC4/2010 01.06.2010	Status:Case Deferred

HQ File :01/82/050/00353/AM11/	RLA File :05/24/040/00062/AM11/	Lic.No/Date:0510264578 19.05.2010	Defer Date:27.07.2010
Decision :Committee Committee considered case as per agenda and decided to call from the firm the quantities of both the export products separately as well as the quantities applied for import for each export product separately. Accordingly, case was deferred for 27.07.2010.			